

श्री उपसभापति : आप हर बात का जवाब दोगे ।

This will mean a long reply. (Interruptions) Please sit down.

श्री अब्दुल रहमान शेख : इन्हीं ने कहा कि इंडस्ट्री लगाना चाहें तो बाहर के लोग लगा सकते हैं । सिर्फ बड़े सरमायादार लगा सकते हैं (व्यवधान) जिन लोगों के पास नहीं है, जमीन ही नहीं और प्रापर्टी नहीं वे लोग कैसे ले सकते हैं और इंडस्ट्री कैसे लगा सकते हैं ?

श्री उपसभापति : बैठिए । आप को तो पोलिटिकल स्पीच देनी है । आप बार-बार उसी बात को कह रहे हैं ।

श्री अब्दुल रहमान शेख : मेरे बारे में एक बात कही गयी ।

श्री उपसभापति : आप के बारे में नहीं कहा गया ।

You are not the Government there.

SHRI BHAGWAT JHA AZAD: To the best of my knowledge and subject to correction, no such effort was made during that period. Now that the hon. Members are very serious and telling us so, certainly we shall look into the matter and from our side we will make all possible efforts.

SHRI MANUBHAI PATEL: Your Rehabilitation Ministry's record will have to be considered. It was your duty. It is a continuous process, whether it is this Government or that Government. Why do you reply like that? (Interruptions).

SHRI BHAGWAT JHA AZAD: What for are you shouting? What did you hear? (Interruptions)

SHRI MANUBHAI PATEL: There was no Jansta Government in Kashmir. The Kashmir Government was there. (Interruptions) If you say about Janata Party regime, in Kashmir it was your Government. Why do you enter into this? We have not entered into this.

श्री तीरथ राम अमला : आप ने तीन साल में क्या किया ? उस वक्त वह शैड्यूल्ड कास्ट नहीं थे ।

श्री अब्दुल रहमान शेख : तीन साल की बात करते हैं, आप ने तीन साल में क्या किया ? और जनता सरकार ने तो साल में चालीस हजार छम्ब एरिया के रिफ्यूजीज को बसाया ।

MR. DEPUTY CHAIRMAN: Order please. Now we have to take up special Mentions. But there are a large number of Members who want to speak and we shall not be able to finish it. So, if you agree, we can take it up after lunch at 2 o'clock.

The House then adjourned for lunch at nine minutes past one of the clock.

The House reassembled after lunch at three minutes past two of the clock. The Vice-Chairman (Dr. Raliq' Zakaria) in the Chair.

REFERENCE TO THE STRIKE BY THE EMPLOYEES IN PUBLIC SECTOR UNDERTAKINGS ALL OVER THE COUNTRY ON THE 11TH MARCH, 1981.

THE VICE-CHAIRMAN (DR. - - RAFIQ ZAKARIA): Special Mentions. Shri Dhabe. (Interruptions).

SHRI SHRIDHAR WASUDEO DHABE (Maharashtra): Mr. Vice-

[Shri Shridhar Wasudeo Dhabe] Chairman, Sir, I am thankful to you for giving me permission to raise the question about the token strike by the employees of the public sector yesterday in connection with the demands of the public sector employees. This token strike was a total strike by employees of public sector undertakings like banks, LIG, ITDC and shipping. It was also spread over other public sector industries, like coal, steel and engineering, and about 25 lakh employees all over India participated in it. This token strike was in support of the demands and strike of the employees in public sector undertakings which was started at Bangalore, Hyderabad, Nasik and other places on 26th December 1980 demanding parity in wages and extension of the agreement made in BHEL. We all know that because of the agreement, the BHEL employees are given Rs. 91 more than the other public sector employees working at Bangalore. Their wage is Rs. 409 while the wage in BHEL is Rs. 500. We had earlier discussed this matter in a Council of Ministers. It was the Government's policy to have uniformity of wages in the public sector right from 1965. In 1973, in BHEL, an agreement was made that Rs. 300 would be the minimum wage. The next year, it was extended to BEL, HAL and other undertakings. In January, 1980, BHEL made an agreement fixing a minimum wage of Rs. 500 per month as stated above. It is obviously done with the consent of the Union Government because prior permission of the Bureau of Public Enterprises of the Finance Ministry is necessary. The demand of the employees who are on strike for 75 days is mainly to extend the agreement. It may not be in the letter of agreement itself, as the Government stand is, but it is in the spirit of conventions established in these undertakings that the wages were paid on par with the employees all over India.

Sir, you also know that the Supreme Court has held many times that wages should have a parity and fixed

on industry-cum-region basis and followed by the Government itself in formulating its policy on wages at least from 1965. The Government now wants to change it without consulting national trade union centres, which is regrettable. The Communications Minister made a statement here that the wages will be fixed as per performance in each public undertaking and that he does not accept the principle of parity. On the other hand, the Finance Minister has issued an ordinance deducting the wages and the dearness allowance or bonus of the LIG employees, which they got by the judgement of the Supreme Court. This is something unknown in the history of industrial relations, unilateral action without taking into consideration the opinion of the unions. And the plea of the Finance Ministry is that there should be some uniformity of wages. In respect of the public sector undertakings, a statement has been made by hon. Shri Ghani Khan Ohaudhri, the Energy Minister, that he wants uniformity of wages in the public sector undertakings in the power sector all over India to avoid problems of industrial unrest. Therefore, Sir, this departure is the real reason for the continuation of the strike. Then there is an adamant attitude adopted by the Government. Sir, in this House, a statement was made, and also another one at Bangalore on the 10th February.... (Time *bell rings*). I am finishing..... by the Communication; "Either take it or give it back; no more negotiations will be held." I think, Sir, this attitude of the Government is not helpful. That was repeated by Mr. Tiwari, the Labour Minister here.

Sir, one thing more. I would like to mention. The locomotive's strike was crushed, though their demand was for fixation of proper hours of work and some other things. The strike continued, no talks were held properly; no negotiation settlement was arrived at. On the other hand, there was an all-out attack and onslaught on the working class when many were dismissed and even the retired people were called on duty.

Sir, this token strike is in support of the demands of the employees of the public sector undertakings at Bangalore. And I will quote from the Indian Express of today.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Dhabe, I am sorry, you have taken ten minutes.

SHRI SHRIDHAR WASUDEO DHABE: It was agreed to by all the parties. I have to make my submission. I will finish in two minutes. read: ...

"Mr. Indrajit Gupta (AITUC), Dr. Shanti Patel (BMS), Dr. M. K. Pandhe (CITU), Mr. O. P. Ag'hi (BMS), and Mr. D. S. Dara (INTUC) urged the government to give up its "policy of confrontation" with the workers. They said the Centre should settle the demands of the Bangalore-based employees through talks and also withdraw "draconian" measures against LIG and GIC workers."

The trade union leaders are going to meet again to further their demands. I demand that the Government should open the dialogue and start negotiations with the public sector undertakings at Bangalore and also take the help of the national trade union centres who have offered their readiness to negotiate and the matters should be settled.

Sir, even today I asked a question about loss due to strike and the Government said that they are collecting the information. Can't they give figures indicating the extent to which the public sector undertakings have been put to a loss? Therefore, Sir, I also demand that they should withdraw the Lie Bill and call a conference of the trade unions to solve all these questions. The Government should give up its attitude of anti-working class and have negotiations across the table so that industrial relations are restored, peace is restored

and the problems of the industrial workers including the dismissed workers, are solved peacefully.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Bhupesh Gupta.

SHRI BHUPESH GUPTA (West Bengal): Sir, I also rise. I am grateful to the Chairman of the House for giving me the permission.

श्री शिव चन्द्र झा (बिहार) :
सर,

उपसभाध्यक्ष (डा० रफीक जकरीया) :
कोई विषय ऐसा है जिस पर आप नहीं बोलते ।

श्री शिव चन्द्र झा : मेरा प्वाइंट
आफ आर्डर है ।

उपसभाध्यक्ष (डा० रफीक जकरीया) :
आपका नाम है ।

श्री शिव चन्द्र झा : जो विषय मैं उठाना चाहता हूँ । उसका पेंपर मेरे हाथ में है । इसमें टाइम है 10 ए० एम० जो कि मिनिमम टाइम है हैडलाइन का । क्या यह आप आपने मन के मुताबिक कर रहे हैं या कैसे हो रहा है, यह मैं जानना चाहता हूँ ।

SHRI BHUPESH GUPTA: Sir, yesterday was a red-letter day.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Dada, one minute. He has raised a point of

order.

मेरे पास जो इन्फरमेशन है उसके अनुसार जिस-जिस वक्त पर नाम आए थे और मेन्शन के लिए लिखे गये थे उसी हिसाब से ये नाम लिए जा रहे हैं ।

Yes, dada.

MR. BHUPESH GUPTA: It was indeed a red-letter day yesterday when more than a million, almost two million, public sector workers of our

[Shri Bhupesh Gupta]

country went on a one-day token strike to express their solidarity with the striking workers of the Bangalore based public sector unions. These Bangalore based workers have been on strike for 75 days. Such a solidarity action by the working class demonstrates the vitality of this *grf-it* nation and above all of the working class of our country^ the hope of our future.

Sir, it was an event by all accounts. There were no 140 special trains run, no 45,000 buses and trucks ccarmiis-sioned, no State machinery used and no Rs. 50 crores, Rs. 100 crores, spent to stage the demonstration that took place all over the country yesterday. Well, Sir, here was a demonstration held in every capital and in every State spontaneously by the working class^ the working people, men and women, the bank employees, the LIC empljoyetes. the IGIC employees^ the steel workers, the coal-field workers and others I cannot name, who did not demonstrate to express their loyalty to anybody or to any party but demonstrated to ventilate their just and democratic grievances which sustain democracy and strengthen demo-jracy. Yesiterda)' the strike action was not only spontaneous, as I have said, but it was organised^ and it took place, against the power that be, against the policies of the Government, defying the power of money, the power of the authorities and all other advantages that go with the employing classes and those open to the State machinery and the State power. Sir, here my friend has mentioned that the AITUC, CITU, HMS and BMS and several trade union federations of public sector employees supported by the INTUC (Dara) took organised action. Their demands are very just. Now, Sir, why do we ask the Government to react to it? Not because we are cussed.

You are driving your public sector industry into a situation, you want artificially, by your indecision, by your callousness, by your anti-working class policies, to

create a situation, where the creation of the nation will be in jeopardy, namely, the public sector. It is a" ^ precious possession of the nation. That is why we raise it, not merely ' because the just demands of the public sector workers must be met. The LIC Bill that has been passed in the other House must be given up. The agreement with the LIG employees must be respected. The collective bargaining principle should be honoured. The National Security Act must not be used against the working class. And above all, the demands of the Bangalore-based workers on strike must be met. Apart from that, we are also taking up the bigger^ issue of the interests of the public sector and the economy. (*Time bell rings*)

Sir, I will not take much time—only one or two minutes more. Sir, that is why we have taken it up. But what is the attitude of the Government? They are absolutely silent. We are crying our lungs out. But they never say anything. My friends may interrupt. But they also. I know, have sympathy. How can I think that my friends sitting there are also unsympat'hetic? I have never such utncharitable ideas about them. But we have a Labour Minister. Where is he labouring? I do not know. But he has not shown up. Mr. Stepheis speaks, somebc^dy else speaks, but nothing comes out of it. Here is the demonstration. Take note of it. It is -an announcement by India's working class, by the public sector workers!, not only on behalf of themselves but on behalf of all working . people, that anti-working class policies, assaults on their living standards, no matter under what pretext they come, will be resisted by the united might of the glorioug trade union movement of the country and of the working class movement. Sir, this is what should be understood by the Government. Sir, we hear so many things. Sitaram Kesriji is here^ I do not like to disturb him... ^

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): He is always there.

SHRI BHUPESH GUPTA:.... very much because it is better not to worry him with these problems. He has other problems...

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Will you please wind up now?

SHRI BHUPESH GUPTA: Now it has happened. This protest action has taken place. You are right. Others may speak.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): They are so many.

SHRI BHUPESH GUPTA: This is how the nation demonstrates. Millions have demonstrated and others have supported it. Processions and demonstrations have taken place. The whole of India was aroused into action. No charisma was needed. Nothing was spent. It was a spontaneous action as if from the Himalayas an avalanche was coming down in protest and anger against the wrong, anti-working class policies of the Government, to vindicate the honour and dignity of the working class under attack and assault by the employers outside and by employers in the public sector, run by the Government. Sir, I demand that the present anti-working class policy of the Government, vicious, wicked, in order to appease the monopoly class and the multi-national firms, be given up here and now and a new policy be adopted which will be at least somewhat sympathetic towards the working class. It is the working class; "Which is creating wealth, not Tatas and Birlas whom you are showering with concessions, tax rebates and many other things. They do not produce wealth. Workers create wealth. I should only say it is a matter of regret why INTUC are not participating in this strike. I do not know why. (Interruptions) Oh I. yes. it is INTUC (I). INTUC (I) assumed the role in some places of (Interruptions). That is

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why some incidents took place which should not have taken place. Reports have come. But the strike has been absolutely peaceful in the highest traditions of the Indian working class movement, the finest example of democratic mass action.

We on this side of the House congratulate the public sector workers on their brave, heroic, united action, because in this action we see the hope for the future, resistance to the anti-democratic, anti-people, anti-working class policy. It is our duty to voice their demands, not only voice their demands, give them all help and encouragement and support on this floor. Government should make a statement on this.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): There are still four Members who are to participate. May I request that they should try to be as brief as possible and not repeat arguments that have already been advanced? I am seeking the cooperation of all Members . . .

SHRI BHUPESH GUPTA: They will have to be repeated.

SHRI AMARPROSAD CHAKRABORTY (West Bengal): We are all supporters. We too wish to say something in support.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Your name is not there; but I will call upon you also.

Now, Mr. Shiva Chandra Jha.

श्री शिव चन्द्र झा : उपतममाधनक्षेत्रों, बंगलौर में पब्लिक सेक्टर अंडरटेकिंग की 75 दिनों से जो हड़ताल चली आ रही है, उसकी हमदर्दी में कल जो 25 लाख मजदूरों ने, लेबर इम्प्लॉईज ने हड़ताल की, उसमें सारा देश आज में उसने साथ है। बंगलौर के मजदूरों की भांग विलकुल आज है आपको याद होगा कि 17 या 18 फरवरी को जब पहला कॉन्सि-अट्टेन्शन मीटिंग यहाँ

[श्री शिव चन्द्र झा]

पर आया था तो उसको इनीसियेट करने वाला मैं ही था। उपसभाध्यक्ष महोदय, मैंने उस दिन कहा कि 2 करोड़ रुपये रोज का घाटा इस हड़ताल से हो रहा है। आज 7.5 दिनों से बंगलौर में यह हड़ताल चल रही है तो इस प्रकार से 150 करोड़ रुपये से ज्यादा का घाटा हो चुका है। उनकी मांग है कि सरकार के साथ जो उनका एग््रीमेंट हुआ था उसको लागू किया जाय पर सरकार इससे मुकर रही है। यह उनकी मांग है, जो कि जायज है। नतीजा यह है कि वे हड़ताल के रास्ते पर हैं और 150 करोड़ रुपये का घाटा इस हड़ताल के कारण हो चुका है लेकिन सरकार किसी भी तरह से समझौता करने को तैयार नहीं है, सरकार इसको करती नहीं। नतीजा यह हुआ कि कल उनकी हमदर्दी में दूसरी सारी पब्लिक अन्डरटैकिंग्स यूनियन्स ने टोकन स्ट्राइक की जिसमें बैंक, एल.आई.सी., जी.आई.सी., आयन इंडस्ट्री, एच.टी.सी. शिपिंग, डाक यार्ड्स, स्टील, कोल नेशनल टैक्स्टाइल कार्पोरेशन और इंजीनियरिंग इंडस्ट्री ने भाग लिया। उपसभाध्यक्ष जी, आप जरा सोचिये कि जिस तरह से बंगलौर की हड़ताल चल रही है और यह अगर आगे कन्टीन्यू चलती रहती इससे भारत की अर्थव्यवस्था कहां जायेगी और यह सरकार कहां जायेगी। यह सरकार उनकी मांगों को न मानकर उस तूफान के साथ खिलवाड़ कर रही है। उपसभाध्यक्ष महोदय, इतना कहना है कि यह हड़ताल पोलिटिकल मोटिवेटेड है। मैं इतिहास की बात कहना चाहता हूँ कि भारत का मजदूर आन्दोलन पैदायशी तौर से पोलिटिकल मोटिवेटेड रहा है, जन्म से ही भारत का मजदूर आन्दोलन इस तरह से रहा है मैंने इस पर एक किताब भी लिखी है परन्तु उपसभाध्यक्ष महोदय, मैं इस समय इस अल्युमेंट में नहीं जाना चाहता। पोलिटिकली समाज में एक नया

दृष्टिकोण लाने के लिये उसने काम किया है और राष्ट्रीय आन्दोलन में हमारे साथ कंधे से कंधा मिलाकर उन्होंने हमारा साथ दिया। उसके बाद जितनी लड़ाइयां हुई हिन्दुस्तान के मजदूरों से कंधों से कंधा मिला कर लड़ाई की है और साथ दिया है तो अब उनकी रोजमर्रा और जीवन से संबंधित मांगें जायज हैं अगर सरकार उनको ठुकराती है तो यह बहुत दर्दनाक बात है। श्रीमन्, आपको याद होगा कि पंडित जवाहर लाल नेहरू ने कहा था कि यह पब्लिक सेक्टर उद्योग हमारे माडर्न टेम्पल है। उनकी मांगों को न मानकर सरकार सेबोटैज कर रही है और उन माडर्न टेम्पल को खत्म कर रही है। मैं चार्ज करता हूँ कि यह पब्लिक सेक्टर की जो प्रोडक्शन कम हो रही है, घाटा हो रहा है इस सब के लिये यह सरकार जिम्मेदार है। इसलिए मैं अब भी कहना चाहता हूँ कि it is not too late. Better late than never. सरकार डायलैग शुरू करे? बात बात करे। बंगलौर के कर्मचारियों की हड़ताल को समाप्त करवाये उनकी जो मांगें हैं जो कल हड़ताल हुई उनकी मुख्य मुख्य मांगों में यह देना चाहता हूँ।

उपसभाध्यक्ष (डा० रफीक जकारिया):
वह तो घाबरे जी कह चुके हैं।

श्री शिव चन्द्र झा : उनकी मांगें हैं :

Reinstatement of their retrenched workers, withdrawal of the L.I.C Bill and withdrawal of draconian measures यह उनकी मुख्य मांगें हैं। मैं उनकी सभी मांगों को दोहराना नहीं चाहता हूँ। सरकार आखिरी कर काम करे। हंगरहवास से काम करे। और खिलवाड़ न करे। वहाँ जो चिगारी है वह देशव्यापी हो कर सारे हिन्दुस्तान में भड़कने वाली है। 1977 में जो हुआ था फिर अब वह दिन भी आप फिर देखेंगे और वह दिन आ जाएगा। आपकी

सरकार से यह मैं कह देना चाहता हूँ। (व्यवधान)

श्री सुन्दर सिंह भंडारी (उत्तर प्रदेश) :
उपसभाध्यक्ष, महोदय बंगलौर में 25 दिसम्बर से पब्लिक सेक्टर अंडरटॉकिंग के वर्कर्स की जो हड़ताल चल रही है उसी को समर्थन देने के लिये कल देशभर के पब्लिक सेक्टर यूनिट्स में काम करने वाले मजदूरों ने एक मुकम्मल हड़ताल रखी। यह इस बात का संकेत है कि बंगलौर स्थित कर्मचारियों की मांगें जायज हैं, और इन जायज मांगों के साथ हिन्दुस्तान के मजदूर वर्कर सारे सहमत हैं। बी०एच०ई०एल० के मजदूरों की वेतन वृद्धि हुई तो जिन कारणों से वेतन वृद्धि की गई वे कारण बंगलौरस्थित दूसरे पब्लिक सेक्टर अंडरटॉकिंग पर भी लागू होते हैं। यह बात तो सच है कि पैरिटी नहीं हो सकती लेकिन डिसपैरिटी की भी एक सीमा होती है और यह डिसपैरिटी साफ दिखाई दे। दूसरे मजदूरों को जो पब्लिक सेक्टर में काम करते हैं उनको यह अनुभव हो कि जान-बूझ कर उनके साथ अन्याय किया जा रहा है तो उनका अपनी मांगों को लेकर खड़े होना बाजिब है और विशेष करके उस संदर्भ में जब कि अभी तक कोई आवर-आल वेजेज इनकम पालिसी नहीं बन पाई है। बहुत सालों से इस पर डिबेट चल रहा है लेकिन जब तक वह नहीं बनती तब तक इस तरह की मांगों के लिए केवल यह कह देना कि यह तुम पर लागू नहीं होगा यह समाधान कारक नहीं होगा। डिसपैरिटी बढ़ेगी तो कम्पेरेबिलिटी होगी सलिये सरकार को प्रयत्न करना चाहिए की इतने वर्षों से जो मांग पेंडिंग पड़ी है आवर-आल वेजेज ओन इनकम पालिसी के संबंध में एक कनसेंस डेवलप करके फ़ैसला लें और जब तक यह फ़ैसला नहीं होता है तब तक बंगलौर स्थित सार्वजनिक उद्योगों के अन्दर काम करने वालों के लिए उनको टेंबल

पर बँठाकर बातचीत पर बुला कर उन से एक एमीकेबल सेटलमेंट करना चाहिए इन पिछले 75 दिनों में जो प्रोसीक्यूशन हुआ है, जिन लोगों को दंडित किया गया है उस पर दोबारा विचार होना चाहिए। ड्रेको-नियन मेजरज विदइटा करने चाहिए नहीं तो यह सांकेतिक हड़ताल कल जो हुई वह इस बात का संकेत है कि अगर समाधान का रास्ता न ढूँढा गया तो यह प्रश्न बहुत जटिल बन जाएगा।

श्री सदाशिव बागाईतकर (महाराष्ट्र) :
उपसभाध्यक्ष महोदय, जो बातें श्री धाबे जी ने और भूपेश दा ने कही हैं, उनके ऊपर मैं कुछ कहने नहीं आ रहा हूँ। जो तथ्य है, हकीकत है, वह सरकार के सामने कई बार आ चुके हैं और आज उनको दोहराया गया है। मैं जिस पहलू का उल्लेख अभी तक नहीं किया गया है उसका उल्लेख करना चाहता हूँ। वह पहलू यह है कि 75 दिन से हड़ताल चल रही है उसके बारे में सरकार क्या कर रही है? खासकर मैं पूछना चाहूँगा कि श्रम मंत्री जी क्या कर रहे हैं? हमको जो लग रहा है वह यह है कि 75 दिनों की मजदूरों की हड़ताल जिसका समर्थन देश भर के 25 लाख मजदूरों ने किया और भूपेश गुप्ता जी ने भी सदन के सामने यह बात रखी लेकिन क्या सरकार यह नहीं मानती है कि इस हड़ताल से निपटने के लिए कुछ कारगर कदम उठाने चाहिए। जहाँ तक मेरी मालुमात है यह नहीं कि सिर्फ ट्रेड यूनियन के नेताओं ने लगातार कोशिश की, यहाँ तक कि कर्णाटक के मुख्य मंत्री की तरफ से कोशिश हुई लेकिन इसका कोई जवाब इस सरकार ने नहीं दिया। सरकार ने दरवाजे बंद कर दिये स (मय की घंटी) बन्द इसलिए कर दिये हैं कि सरकार ने यह नीति अख्तियार की है कि हड़ताल करने वाले मजदूरों के साथ बातचीत के द्वारा मामला सुलझाने के बजाय—धीरे धीरे अभी अभी भंडारी जी ने पैरिटी की बात कही, मैं साफ

[श्री सदाशिव बागाईतकर]

इंता हूँ कि हड़तालो मजदूरों के नेताओं ने सब से परिदो को बातें छोड़ दी हैं। मामला लटका हुआ है सिर्फ एक इन्कीमेंट और दूसरा जो पोछे के सारा बकाया है उसके लिए लम्ब समय मेंट का। दो ही मामले रहे हैं जिसका कोई असर चैन रिक्शन की तरह किसी भी वेज स्ट्रक्चर पर होने वाला नहीं है यह बात मुझे खेद है कि हमने प्रधान मंत्री जो के सामने रखी फिर भी उसका असर नहीं हुआ और सरकार का सारा रिसांस क्या है? सरकार ने सिर्फ पोलिटिकल अपोयर्स कमेटो में श्री सी० एम० स्टोफन साहब को अख्तियार दिया कि उन्हें जो कुछ करना है वे करें और उन्होंने क्या किया है? मैं आपको बताना चाहता हूँ कि स्टोफन साहब ही मूल कारण हैं इस हड़ताल के, 73-74 में उनके नेतृत्व में (समय की घंटी)

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Do not go into the history. *

SHRI SADASHIV BAGAITKAR: I am not going. But it is a very valid and relevant point that I am making.

74 में जो एप्रोमेंट किया उसमें उन्होंने खुद परिदो का और बी० एच० ई० एल० के साथ जोड़ने का काम किया। यह कोई नयी बात नहीं ये लोग कर रहे हैं लेकिन इसको भी उन लोगों ने छोड़ दिया है। इस हड़ताल को बातचीत के द्वारा समाधान करने के बजाय हमको खेद है कि सरकार कुछ नहीं करती है और सबसे ज्यादा (समय की घंटी) खेद इस बात का है कि श्रम मंत्रालय एक तमाशबीन बनकर रह गया है और श्रम मंत्री जो एक जमाने से सनाजबादी रहे हैं . . .

उपसमापक (डा० रफीक जकारिया): आप इसको दोहरा रहे हैं, आपने शुरू में ही यह कहा था कि . . .

श्रीसदाशिव बागाईतकर: मैं नहीं दोहरा रहा हूँ मैं दो मिनट में खत्म कर रहा हूँ।

THE VICE-CHAIRMAN (DR. ^ RAFIQ ZAKARIA): You have already taken five minutes.

श्री सदाशिव बागाईतकर: जो मामला इस पर हुआ है, हमारा कालिग अटेंशन आप लोग एडमिट नहीं कर रहे हैं। मैं कल बताना चाहता था। 75 दिन तक जो यह हड़ताल इतनी शांतिपूर्वक चली परन्तु उस हड़ताल में कुछ ऐसा काम करने लगे जिनका उल्लेख भूपेश जी ने किया है इंटक (आई) की तरफ से कि लोग हड़तालो मजदूरों के आफिस पर कब्जा करने लगे, हमला करने लगे, खून और कटल की कोशिश की, यह नाजायज है और इसके लिए हम चाहते हैं कि श्रम मंत्रालय है वह कम से कम देखल दे।

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Thank you.

श्री सदाशिव बागाईतकर: वह जमाना चला गया कि मैं जानता हूँ जब गिरि साहब ने इस्तीफा दिया था। वैसे कोई लोग अब नहीं रहे हैं। इस सरकार के साथ कि जो उसूलों पर चले। आज श्रम मंत्री जो का कोई रोल नहीं है वे तमाशबीन होकर रहे गये हैं उनको मीडियेट करने के लिए कोई कहता है न खुद कुछ कर सकते हैं। यह स्थिति है अगर ऐसे श्रम मंत्री होते जो उसूलों पर काम करते तो वे इस्तीफा दे देते।

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): thank you.

श्रीसदाशिव बागाईतकर: मैं मांग करता हूँ कि सरकार इसके बारे में निवेदन करे और मैं बताना चाहता हूँ कि अगर सरकार की यही नीति रहेगी, मजदूरों के साथ आप इसी तरह से पेश आयेंगे तो फिर यह होगा कि कल की एक दिन की हड़ताल आप लोगों के लिए वार्निंग की तरह है और फिर जब बंदरगाह डाक विभाग बन्द हो जायेगा तो आपका मुँह खुल जायगा। अगर आप इसका इंतजार करेंगे तो

[श्री सदाशिव बागाईतकर]

यह देश हित में नहीं होगा यह मैं कहना चाहता हूँ। अंत में मैं यह कहूँगा कि सरकार तुरन्त बातचीत करे और चूंकि इसमें श्रम मंत्रालय आज तक कुछ कर नहीं पाया है तो श्रम मंत्री जो को चाहिए कि वे पहल करें और बातचीत के द्वारा इसका समाधान करें तथा इस बारे में मंत्री जी अपना वयान दें यह हम लोगों की मांग है।

SHRI AMARPROSAD CHAKRABORTY;

Sir it is really very pamful. The Prime Minister invited us to a conference where she was present and we made a fervent appeal there to her and said: "Please take a lenient view regarding the problems of the workers." Sir, you know it better. You know that when there is an agreement, non-implementation of the agreement is also a violation of the law. But why this is being done by the Government, we do not know. I was present there on -behalf of the TUCC and, as Mr. Bagaitkar has mentioned, we made fervent appeal and we gave a memorandum. We said nothing else; we said only this; "You settle the matter with the workers and also reconsider the question regarding the service conditions of the employees of the public sector undertakings and also the question of the reinstatement of the loco workers and also the question relating to the Lie agreement." We just wanted the Government to look into the demands of the workers and also the withdrawal of the LIC Ordinance. Sir, We gave a memorandum long ago and if they had acted according to that, they could have avoided this

- strike. Sir, I was there on behalf, of the TUCC and we made a fervent appeal. But I do not know why the Government is behaving in this manner. Our fervent appeal to the Government through you, Sir, is that they should consider the demands of the workers. Otherwise, Sir, I fear that the workers rights will ultimately suffer. And we are determined

I iSiat we shall have to be ready to ful-

fil... (Time bell rings) Only with this request to you, I am supporting the rights of the workers of the public undertakings. I would make another request. A,s we made it in the Memo-i-andum, the matter should be settled as soon as possible.

SHRI PATTIAM RAJAN (Kerala) : Sir, I endorse the views expressed by the hon. Members who have just spoken. Sir, the workers in the public sector in Bangalore have been on strike for the last 75 days. Ever since they started the strike, the Government have been trying to suppress the strike. Sir, now the situation in Bangalore is so serious, because the Government is putting, students in the field to suppress the strike. You can see thousands of posters in Bangalore. NSUA belongs to Congress (I), and they have passed a Resolution. In that Resolution they say that those workers who are on strike should be treated as anti-national. They have also issued an ultimatum, and in that ultimatum they are saying that most . of the workers.. (Time bell rings).

THE VICE-CHAIRMAN (DR.

RAFIQ ZAKARIA): You said that you would take only one minute.

SHRI PATTIAM RAJAN; It is an important point. Most of the workers who are striking are either Malayalees or Tamilians. The slogans raised by the students are that the Malayalees should quit or the Tamilians should quit Bangalore. That has been issued by the Students Union from Bangalore. • This is a serious matter. I - would request the Government to consider the matter coolly and they should not put the students to suppress the striie of the working class that has been going on. They should take a lesson eiber from Gujarat or from Assam.

श्री पी. पत्तियम राजान (केरल) :
उपसभापति जी, यह बात है कि...
(समय बंद) श्री पत्तियम राजान...
बहुतेरे लोग बहुत बुरा बर्ताव करते हैं, वे लोग

[श्री पी० एन० सुकुल]

देश को चलाने वाले वे मजदूर हैं, जो कारखाने में काम करते हैं और हमारी अर्थ-व्यवस्था को आवश्यक गति प्रदान करते हैं। जहां एक ओर मजदूरों की एकता जो कल प्रदर्शित हुई पूरे देश में, उसके लिए उन्हें बधाई दी जानी चाहिए हमारे साधियों ने दी है और मैं भी देना हूँ वहीं यह भी एक बहुत ही संतोषजनक बात है कि बंगलौर में कर्नाटक के हमारे चीफ मिनिस्टर श्री गुंडु राव जो ने आलरेडी वहां नैगोसिएशंस स्टार्ट कर दी है, आज बातें हो रही हैं और आशा है कि जल्दी ही वह समझौता हो जाएगा और उनकी मांगें पूर्ण होने पर सम्भवतः उनकी हड़ताल वापिस हो जाएगी।

लेकिन यह भी सही है, महोदय, कि अगर हम प्राइसेज के ऊपर, मूल्यों पर अंकुश नहीं लगा सकते तो हम वेतन को भी जाम नहीं कर सकते हमारी सरकार सामाजिक, आर्थिक क्षेत्रीय असमानताओं को दूर करने के लिए कटिबद्ध है। यह हमारे मैनिफेस्टों में है कि हम रोजनल डिस्पैरिटीज, इकनामिक डिस्पैरिटीज, सोशल डिस्पैरिटीज को दूर करेंगे और इसीलिए मैं भी अपनी सरकार से यह दृष्टवास्त कहेगा कि अपनी पार्टी की नीति के अनुसार कम से कम न्यूनतम वेतन का जहां तक तवाल आता है—बंगलौर में जो मुख्य मांग है, मुद्दा है, वह यह है कि सब पब्लिक अण्डरटैकिंग्स में समान कार्य के लिए समान वेतन मिलना चाहिये, या कम से कम न्यूनतम वेतन समान होना चाहिए। मैं इस मांग से पूर्णतया सहमत हूँ और मैं केवल पब्लिक अण्डरटैकिंग्स के लिए ही नहीं, जो वाइट-कालर्ड एम्पलायीज इस देश के हैं, चाहे सैन्ट्रल गवर्नमेंट या स्टेट या लोकल बाडीज के एम्पलाई हों, सब के लिए एक राष्ट्रीय नीति का निर्धारण होना चाहिए। उसी के अनुसार कम से कम आवश्यकता पर आधारित न्यूनतम वेतन मिलना चाहिए।

हम आशा है कि हमारी सरकार इस बारे में जल्द सोचेगी? सामूहिक सौदेबाजी का

अधिकार जो मजदूरों को मिला है, जो उनका जन्मजात और सर्वमान्य अधिकार है जिसके अनुसरण में ही कल की एक दिन की सांकेतिक हड़ताल करके उन्होंने अपनी एकता दिखाई है। उसके संदर्भ में मैं अपनी सरकार से कहूंगा कि अपने प्रतिनिधियों मजदूर संगठनों के प्रतिनिधियों—और आवश्यकता हो तो हमारे विरोधी दल के भी प्रतिनिधियों को—बुला कर, बैठ कर, बातचीत की जा सकती है हालांकि मेरा व्यक्तिगत अनुभव है कि हमारे विरोधी दलों में भी लोग कभी-कभी कैपिटलाइज करने की कोशिश करते रहे हैं। अभी हम ने देखा, गुजरात में आंदोलन चल रहा है वहां जाकर श्री जगजीवनराम ने—आपने उनका भाषण पढ़ा होगा—क्या आग लगाने वाला भाषण दे आए है ... (बध्बधान) ... विलकुल रिलेवेंट है महोदय ... (व्यवधान) ...

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I would also request you to avoid these references.

श्री पी० एन० सुकुल : मैं इसी लिए अपनी सरकार से यह अनुरोध करूंगा कि इस तरह की राष्ट्रीय वेतन नीति का निर्धारण किया जाना चाहिए कि विभिन्न सरकारी प्रतिष्ठानों में समान पदों पर काम करने वाले जो लोग हैं उनको समान वेतन अवश्य मिलना चाहिए नहीं तो हार्ट-बनिंग होगी, इन्फ्लिसेंसी पर असर पड़ेगा, जिसका असर हमारी राष्ट्रीय अर्थ-व्यवस्था पर भी पड़ेगा सरकार पर पड़ेगा और इस वास्ते ट्रेड यूनियन के अधिकारों की रक्षा होनी चाहिए। मैं चाहूंगा कि ट्रेड यूनियन के अधिकारों के अनुसरण में जो हड़ताल की गई है, वही नहीं, जो अन्य लोग भी करते हैं, उस सब में किसी प्रकार का उत्पीड़न नहीं होना चाहिए, दृष्टि नहीं किया जाना चाहिए, कोई प्रोवोकेशन नहीं मिलना चाहिए। इसके साथ ही मैं विरोधी दलों के भाइयों से अपील करूंगा कि ऐसे न.सुक मामले में, राष्ट्रीय हित की दृष्टि से, उनको पोलिटिकल

कौण्टल नहीं बनाना चाहिए . . . (व्यवधान)
और उन मजदूरों को समझाना चाहिए कि
यथासंभव नेगोसिएशन के जरिए मामले को
तय करने और हड़ताल मत करो कम से कम
उस समय तक के लिए जब तक हमारे देश की
इकानामी ठीक से चलसती नहीं ।

श्री शिव चन्द्र झा : उसमाध्यक्ष
महोदय अब आप सरकार को कहे तुरन्त
बयान देने के लिए . . . (व्यवधान)

THE VICE-CHAIRMAN (DR. RAFIQ
ZAKARIA): Motion for election to the
Advisory Council.

SHRI NAGESHWAR PRASAD SHAHI
(Uttar Pradesh): The Government must come
forward with a Statement. It is a very
important thing.

श्री शिव चन्द्र झा : आप सरकार को
कहे किफौरा स्टेटमेंट दे इसके मुताबिक ।

श्री नगेश्वर प्रसाद शाही : क्या सरकार
को कुछ बोलना नहीं है इस के ऊपर ?

SHRI SHRIDHAR WASUDEO DHABE;
Let the Government make a statement.

SHRI BHUPESH GUPTA: I am
0 very glad that the hon. Member from that
side spoke. We have
listened to him quite patiently. There may be
difference of opinion between Tis and we can
debate that. My quarrel is not with him at all.
You may have a different point of view. We
liave made certain submissions relating to
Government policy. And the Government on
such a occasion
in the past_____ (Interruptions). I
"think you were a Minister at one time. I do
not know when I will see you in the Treasury
Benches. Conditions don't seem to be very
happy-All the same, I say that the Minister
should speak something about the
developments of this kind. We, all of the
opposition are on one side. They differ with
us. May be they don't like it. We are not
capitalising

on it. We and the Bharatiya Janta Party are not
running the same company. They will not say
we are running the same company. But I agree
with them on this issue. Sir, in the public
interest, we must hear the Government. The
Government must come and state its position
in view of the very strong opinion and protest
expressed in the two Houses of Parliament.
Othei-wise, I take it that it is a contempt of
Parliament. (Interruptions). If you allow such
things to go unchallenged, this parliamentary
institution will have no meaning. We would
not like this to happen.

THE VICE-CHAIRMAN (DR. RAFIQ
ZAKARIA); May I say something before any
further submissions are made? The position is
that, I think, notices for Calling Attention
were also given. (Interruptions) Please listen
to me. But the Chairman has admitted this
matter as a Special Mention. And, as you
know, under Special Mention^ no rep'y or
response is called upon. Therefore, as a
Presiding Officer, I am helpless in the
mattex*. (Interruptions)

SHRI NAGESHWAR PRASAD SHAHI:
Mr. Vice-Chairman, Sir...

THE VICE-CHAIRMAN (t)R RAFIQ
ZAKARIA): Please sit down. If the Chairman
had admitted it as a Calling Attention Motion,
then the Minister was bound to come forward-
But since he has admitted it, as a Special
Mention, under what rule do I call upon the
Minister?

SHRI NAGESHWAR PRASAD
SHAHI: Sir, I am citing . the rule
(iTerritpion?) ^ ""

THE VICE-CHAIRMAN (DR. RAFIQ
ZAKARIA): One by One, please. Please Dada
sit down. I am prepared to be guided by the
House in this matter. What I said is that under
the rules, this is the position. And that is as
much binding on me as on you (Interntptions)
If you want

[Shri Rafiq Zakaria]

to make any further submissions in regard to what I have said, certain-ly I am prepared to hear. But one at a time. Yes, Mr. Shahi.

SHRI BIPINPAL DAS (Assam): Sir, on a point of order. Can the Chair address any Member of the House as 'Dada'?

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I don't think there is anything wrong in it.

SHRI NAGESHWAR PRASAD SHAHI: Nothing wrong in it.

SHRI N. K. P. SALVE (Maharashtra) : Nothing wrong specially if he is one.

शुभित्वा श्रीमन्मिण्णुननिमिण्ण और सिखाई
मंत्रो (राव वीरेन्द्र सिंह) : बम्बई वाला
दादा या कलकत्ते वाला दादा ?

SHPJ BHUPESH GUPTA: To 'Dada' you soon add 'Didi'.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Bipinpal Das's point of order is over-ruled.

श्री नागेश्वर प्रसाद शाही : आपने मुझे इजाजत दे दी है। मेरी बात सुन लें। मैं कोई स्पेशल मेंशन नहीं कर रहा हूँ। आप ने नियम मांगा है कि किस नियम के तहत आप करेंगे। श्रीमन्, ऐसे महत्वपूर्ण विषय पर सरकार को आप से आप स्टेटमेंट देना चाहिए था क्योंकि 25 लाख मजदूरों ने हड़ताल की थी। सरकार ने जब स्टेटमेंट नहीं दिया तो चेयर ने चूँकि अजेंट मामला था, महत्वपूर्ण था इस लिए आदेश दिया कि हर एक पार्टी का एक-एक आदमी इस पर बोले।

उपसभाध्यक्ष (डा० रफीक जकरीया) : वह आदेश मेरे पास है।

SHRI NAGESHWAR PRASAD SHAHI: It became almost a CalliriS Attention.

उपसभाध्यक्ष (डा० रफीक जकरीया) : नहीं।

श्री नागेश्वर प्रसाद श : सुन लें। स्पेशल मेंशन में यह कभी नहीं होता...

उपसभाध्यक्ष : डा० रफीक जकारिया : तो फिर चेयरमैन श्री मिनिस्टर को लिखना चाहिए था।

श्री नागेश्वर प्रसाद शाही : इस लिए मैंने 'आलमोस्ट' बर्ड इस्तेमाल किया। मैंने नहीं कहा कि कालिग अटेंशन था। मैं कह रहा हूँ कि चूँकि चेयर ने आदेश दिया कि हर एक पार्टी से एक-एक आदमी बोलेगा। It became almost a Calling Attention. अभी दो दिन पहले का इंसेंट्स है, डिपुटी चेयरमैन ने स्पेशल मेंशन में बनारस की घटना के ऊपर और एक और घटना के ऊपर सरकार को डायरेक्ट किया।

Only two days back, he did give a direction. And the Government caire forward with a statement. Therefore, the rule is there, the convention is there.

THE VICE-CHAIRMAN (DK. RAFIQ ZAKARIA): All you can say is that the Deputy Chainnan departed from the rule in two instances.

SHRI NAGESHWAR PRASAD" SILVHI: Mr. Vice-Chairman, the convention and the precedents are as-strong as the rule.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Correct. That is how departures become precedents.

SHRI NAGESHWAR PRASAD SHAHI: Therefore, you direct the Government to make a statement (Interruptions)

SHRI SUNDER SINGH BHANDARI: Sir, it was not a departure. Sir; ...

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Do you want to repeat the same thing?

श्री सुन्दर सिंह भंडारी : मेरा एक ही निवेदन है। जब स्पेशल मेशन होता है और इंपार्टिस के आधार पर ही चेयरमन साहब ने सब पार्टी के लोगों को इस पर अपनी राय देने को कहा। यानी ईश्यू की इंपार्टिस को, और हाउस के सब दल इस में इंटरस्टेड हैं, इन दो बातों को स्वीकार कर लिया गया। सामान्य रूप से ऐसे स्पेशल मेशन के संबंध में चेयर सरकार को स्टेटमेंट करने के लिये डाइरेक्ट करती रही है। मैं यही आग्रह करता हूँ कि इस मामले में भी आप की तरफ से सरकार को डाइरेक्ट किया जाय।

SHRI SHRIDHAR WASUDEO DHABE: Sir, on this subject a Calling Attention was given and also request for special mentioning were also given looking to the importance of the subject. But I am certain that the Calling Attention will not come up. The Chairman has directed that special mentions should not be allowed and departed from the practice that all party Members should not be allowed to speak which is very important because the practice has been otherwise. I would like you Sir, to revise the ruling on the question...

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I have not given any ruling. I said, the position is this.

SHRI SHRIDHAR WASUDEO DHABE: You were on the question of Varanasi.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I have not given any ruling.

SHRI SHRIDHAR WASUDEO DHABE: Sir, I would request you to exercise the discretion in favour of those Members who have raised a very important question regarding public sector undertakings.

श्री शिव चन्द्र झा : आप को सदन के एक सदस्य के नाते यह याद होगा कि यहाँ की परिपाटी यह रही है कि स्पेशल मेशन पर डिप्टी चेयरमैन ने आदेश देकर बयान दिलवाया है और फिर वही विषय कालिंग अटेंशन में आया है और सरकार ने उस पर बयान दिया है। तो आप को यह चिन्ता नहीं होनी चाहिए कि कालिंग अटेंशन आने वाला है इसके मुताबिक इसलिये अभी बयान के लिये न कहा जाय। पहले भी चेयर ने आदेश दिया है। आपका पूरा ताकत है कि आप सरकार को आकार दें, आडर करें कि आज 6 बजे तक सरकार इस पर बयान दे।

SHRI N. K. P. SALVE: Sir, may I say one thing?

SHRI BHUPESH GUPTA: Sir, he will answer. Let me say one thing.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): For answering I will call the Minister. Yes, Mr. Salve.

SHRI N. K. P. SALVE: Sir, it has been clarified not once but several times and it has been ruled from this Chair that the Chair cannot direct, when it is a question of special mentions, the Minister to give an answer. It is in the discretion of the Minister. However, in view of the fact...

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): No, no. Mr. Salve, here they have quoted two precedents in this week only where on a special mention the Deputy Chairman directed the Government to make a statement.

SHRI N. K. P. SALVE: Since they say that is what the Deputy Chairman has done, therefore, I will submit it must be correct. But, Sir,...

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): The Secretary-General has confirmed that position.

SHRI N. K. P. SALVE: True, Sir. But times out of number this

LShri N. K. P. Salve] question has arisen and it has been ruled li'om this Chair that the Chairman^ under the Rules, has no power to direct. But, Sir, where such an important matter is involved...

SHRI NAGESHWAR PRASAD SHAHI: The Chairman's power is not limited. It is an unlimited power.

SHRI N. K. P. SALVE; But, Sir, when the matter is so important wne the nation's interest is involved and -all the sections of the House are so agitated, I submit you may consider conveying the sentiments of the House to the Treasury Benches. That is a via media.

-" SHRI BHUPESH GUPTA: Sir, first of all let us make our position clear. We would not like to give the impression as if we are going or heading towards a conflict with you, Sir. Far from it. Sir, if it were a Calling Attention, the question of your giving a direction or not giving, would not have arisen. As a matter of procedure we would have asked the Minister and the Minister would have replied. Because it is not a Calling Attention, this situation has arisen. Early this morning I sent it; I specially came to meet the Chairman. I said that since Calling Attention you have not accepted or would not accept today, better accept all the names—^four names were there who had given the notice for it—and also allow one Member from each party, as if it was a Calling Attention, to speak on the subject, irrespective of whether he had given the notice or not. I think it was agreed. It was a good decision. Whosoever wants to speak, from this side or the other side, you allow one Member from each party at least, including the ruling party.

THE VICE-CHAIRMANsr (DR. RAFIQ ZAKARIA): I have allowed.

SHRI BHUPESH GUPTA; You have. I have, therefore, no complaint. I only felt that we should hear it •with as much silence and patience as

I they have. Now, the question arises I of direction. I for one would not ask i you to give a 'airectibn*. That is a different languige. As Mr. Salve has said—he is sometimes very intelligent. .. I

j THE VICE-CHAIRMAN (DB. 1
RAFIQ ZAKARIA): Some times only?

SHRI BHUPESH GUPTA; Generally intelligent, but sometimes very intelligent. Mr. Salve, you want to be all the time very intelligent! Nobody is there in the world. Sir, he has said something; so you can work on I that line. Sir, sentiments have been j expressed; views have been, expressed; ' precedents have been given. You have , the discretion. You are right when I you say that you have not given any [ruling. You have been in the Assembly; you have been a Minister, have been in trouble also, and you have been in the Chair. So you know everything. an*d you are right when you say you have not given any ruling. In fact, you have given no ruling. Between the direction and absolutely supine inaction, there is something...

SHRI N. K. P. SALVE; Via media.

SHRI BHUPESH GUPTA; Via media, he says; chartered accountant's language he has given; but that via media should not be for any income-tax evasion.

You can tell the Government that in view of what has been expressed and in view of the fact that on two previous occasions, they had made a statement on a special mention, and above all, in view of the great national importance and significance of the events that have taken place—^howsoever they may interpret it—^it is only fit and proper that the Government, in deference to the wishes of the Opposition and in deference to Parliamentary ethics and traditions of Parliament, including that side, they

should come and made a statement I would not ask you to go beyond that. Shri Sita Ram Kesri is sitting here like a Moni Baba. I would ask him to be a little talkative; let him talk... (Interruptions). Why should you talk for him?

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I am not talking for him at all.

SHRI BHUPESH GUPTA: And Mr. Salve will teach him; he will correct him.

SHRI BIPINPAL DAS: There is some defect in your specs; he is not sitting like a Moni Baba.

SHRI BHUPESH GUPTA: Certainly in other spheres of life, he is far from any Baba,

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): You have taken enough time now.

SHRI BHUPESH GUPTA: But here at least, he is very calm and quiet; he is there quiet as a statue. But he is the Minister for Parliamentary Affairs. He should come here and tell us what he feels; I cannot say immediately what he is going to do.

3 P.M.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I think; we are being rather unfair to the Minister of Labour, because I do not think, any intimation was given to him that a Special Mention was to be made.

SHRI BHUPESH GUPTA: Intimation goes in the case of every Special Mention. It goes in the morning. After that, it comes to us.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Special Mentions are given every day. Intimation in the routine course goes to the various Ministries concerned. But as far as this Special Mention is concerned, it is different from the other Special Mentions in the sense that the Chairman directed that as far as this Special Mention is concerned, looking to its national importance, one Member from each Party may be allowed to participate. I think, if this fact had been conveyed to the hon. Minister of Labour, he might have taken a different attitude. I do not know why he is not there. But certainly, I agree with Mr. Salve, which has been endorsed by Mr. Bhupesh Gupta, that the matter being of such seriousness and urgency, and taking into consideration the sentiments which have been expressed from all sides of the House, the Government may consider what action, as far as the sentiments of this House are concerned, they may take in this regard, I would now request the Minister of State of Parliamentary Affairs to give us his reaction.

संसदीय कार्य विभाग में राज्य मंत्री (श्री सीता राम केसरी): उपसभाध्यक्ष जी, माननीय सदस्यों ने जो अपनी भावना व्यक्त की है, उस भावना का मैं भी सम्मान करता हूँ। विशेष चर्चा का अर्थ यह नहीं होता है कि सरकार उसका नोटिस न ले। जब सदन में आप सभी लोगों ने इस पर विचार व्यक्त किये हैं तो यह सूचित हो या सूचित न हो इस तरह की कोई बात नहीं, वह स्वतः ही सूचित हो जाता है। इसलिये वचन बढ़ हुए अगर मैं इतना ज़रूर कहूँगा कि आपकी भावना का सम्मान हो। वचन बढ़ नहीं हो सकता, कमिटेन्ट मैं इसलिये नहीं दे सकता हूँ कि इस पर सरकार की प्रतिक्रिया क्या होगी मगर मैं आपकी भावना को महसूस करता हूँ।

THE VICE-CHAIRMAN (DR. RA- 1 FIQ ZAKARIA): I think it is more than enough. He has said that he will convey it to the Minister concerned and looking to this thing, I am sure, the Minister would know what to do.

SHRI BHUPESH GUPTA: I appreciate what you have said, what Mr. Salve has said and what my friend has said. We had some other programme in mind, but we shall not do it expecting that the Minister will respect our collective wish or sentiment, call it whatever you like, of this House, which you have voiced and which he has also shared. Now, it is for the Minister of Parliamentary Affairs to expedite the implementation at least that part of the plan, namely, the presence of the Minister here as soon as possible to make a statement.'

MOTION FOR ELECTION TO THE ADVISORY COUNCIL OF THE DELHI DEVELOPMENT AUTHORITY

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF): Sir, I beg to move:

"That in pursuance of clause (h) of sub-section (2) of section 5 of the Delhi Development Act, 1957 (61 of 1957) this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Advisory Council of the Delhi Development Authority."

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE COIR BOARD

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI SITA RAM KESRI): Sir, on behalf of Shri Charanjit Chanana, I beg to move:

"That in pursuance of clause (e) of sub-section (3) of section 4 of the Coir Industry Act, 1953 (45 of 1953), read with rule 4(1) (e) of the Coir Industry Rules, 1954, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Coir Board, for such period as may be specified by the Central Government."

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE CARDAMOM BOARD

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHED ALAM KHAN): Sir, I beg to move the following motion:—

"That in pursuance of clause (c) of sub-section (3) of section 4 of the Cardamom Act, 1965, (42 of 1965), read with rule 5(1) of the Cardamom Rules, 1966, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Cardamom Board."

The question was put and the motion was adopted.

**THE BUDGET (GENERAL) 1981-82—
GENERAL DISCUSSIONS—contd.**

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Further discussion on the General Budget. Mr. Rama-krishnan, you have got ten minutes.

SHRI R. RAMAKRISHNAN (Tamil Nadu): Yes, Sir. Eleven minutes Mr. Vice-Chairman, sir, I just started my speech yesterday. I will say that the Finance Minister's job is not an enviable one. He has his shares of bou-